

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 125
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India

.... Applicant/petitioner

Vs.

M/s. Advance Sufactanta India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S.K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. G.P Madaan, Mr. Utkarsh Mishra, Advs.
with Mr. K.G Somani, RP in person

For the CD Mr. Shubham Saket, Mr. Ashok Mahindru,
Advs.

ORDER

Due to paucity of time, matter could not be heard. Accordingly,
hearing is deferred to 21.11.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA
MEMBER (TECHNICAL)